

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH - COURT NO. 1

SERVICE TAX APPEAL NO. 50480 OF 2017

(Arising out of Order-in-Appeal No. BHO-EXCUS-002-APP-285-16-17 dated 16.12.2016
passed by the Commissioner (Appeals) Service Tax, Raipur)

M/s AKS Infratech (India) Pvt. Ltd.

.....Appellant

525/526, 5th Floor, Ravi Bhawan
Jaistambh Chowk
Raipur (Chhattisgarh)

VERSUS

Commissioner (Appeals)

...Respondent

Central Excise Building
Tikrapara, Raipur (Chhattisgarh)

APPEARANCE:

Shri Akashdeep, Advocate for the Appellant

Shri Harshwardhan, Authorised Representative of the Respondent

**CORAM : HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. HEMAMBIKA R PRIYA, MEMBER (TECHNICAL)**

FINAL ORDER NO. 50247/2023

DATE OF HEARING/DECISION : February 21, 2023

JUSTICE DILIP GUPTA :

Learned counsel for the appellant states that a certificate in Form-IV has been issued to the appellant regarding full and final settlement of the tax dues. The appeal, therefore, stands dismissed as withdrawn.

(Dictated & pronounced in open Court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(HEMAMBIKA R. PRIYA)
MEMBER (TECHNICAL)**